

2

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 836/2001
MA No. 705/2001
MA No. 706/2001

New Delhi, this the 17th day of the April, 2001

HON'BLE MR. JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MR. S.A.T.RIZVI, MEMBER (A)

1. Viresh Sahu S/o Sh. K. Sahu
R/o - H.No.C-183, Jahangirpuri,
Delhi.
2. Shivaji Yadav S/o Sh. B. Yadav
R/o - No. 233, Haiderpur
Delhi.

... Applicants

(By Advocate:Shri U.Srivastava)

V E R S U S

1. The Secretary
Govt. of N.C.T. Delhi,
5, Sham Nath Marg, New Delhi.
2. The Director Education
Directorate of Education, Govt. of NCT Delhi
Distt - East Rani Garden, Delhi.
3. The Principal
Govt. Co-Education, Secondary School
"FU" Block, Pitampura,
Delhi -110034.
4. The Deputy Director of Education
Distt - North West, Govt. of NCT Delhi
Hakikat Nagar, Delhi.

... Respondents

ORDER (ORAL)

Justice Ashok Agarwal:

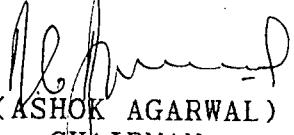
MA No. 706/2001 for joining together in a single OA
is granted.

2. Appointment of applicants as Laboratory
Assistant and Chowkidar has been cancelled by the
impugned orders passed on 30.9.1997 at Annexure A/1
collectively on the ground that their appointment had
been obtained by committing forgery. Aforesaid orders
it is claimed
are issued without putting the applicants to notice.

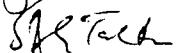
The same are impugned herein.



Applicants had initially instituted C.P. No.396/2000 in MA No.2621/2000 in OA No.1688/1997 and C.P.No.393/2000 in MA No.2591/2000 in OA No.1833/97 which were dismissed by an order passed on 14.11.2000 at Annexure A/4 as being barred by limitation. Ord^es impugned in the present OA have been issued way back in September 1997. Present OA filed belatedly on 28.3.2001, we find is hopelessly barred by the law of limitation. We are not satisfied with the reasons given for condonation of delay in MA No.705/2001. Aforsaid MA in the circumstances is rejected. Consequently present OA is also rejected as being barred by the law of limitation.


(ASHOK AGARWAL)

CHAIRMAN


(S.A.T. Rizvi)

MEMBER (A)

/sns/